

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF POINT DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Point Developers Private Limited
2.	Date of incorporation of corporate debtor	22-02-2011
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45202MH2011PTC213880
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. 505, Business Point, D. K. Sandhu Marg, Opp. Saibaba Mandir, Chembur, Mumbai-400071
6.	Insolvency commencement date in respect of corporate debtor	26-07-2024 (Order received on 29-07-2024)
7.	Estimated date of closure of insolvency resolution process	22-01-2025 (From Date of Order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Manoj Kumar Agarwal Regn No: IBBI/IPA-001/IP-P00714/2017-2018/11222
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B 83, Andheri Green Field Tower CHS Limited, Jogeshwari Vikroli Link Road, Near Poonam Nagar, Andheri East, Mumbai - 400 093 Email: ipmanoj.agarwal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B 83, Andheri Green Field Tower CHS Limited, Jogeshwari Vikroli Link Road, Near Poonam Nagar, Andheri East, Mumbai - 400 093 Email: cirp.pdpl@gmail.com
11.	Last date for submission of claims	12-08-2024 (From date of receipt of Order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on the information available with the interim resolution professional (IRP) as on the date of this public announcement, no classes of creditors have been ascertained by the IRP. In the event on a subsequent date such class is identified/ascertained the IRP will issue a notice for appointment of Authorised Representative for such class.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: (a) Relevant forms available at http://ibbi.gov.in/downloadform.html and (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Point Developers Private Limited** on 26-07-2024 (Order received on 29-07-2024).

The creditors of **Point Developers Private Limited**, are hereby called upon to submit their claims with proof on or before **12-08-2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA - NA.

Submission of false or misleading proofs of claim shall attract penalties.



Manoj Kumar Agarwal
Interim Resolution Professional
Point Developers Private Limited (Under CIRP)
IBBI Registration No: IBBI/PA-001/IP-P00714/2017-2018/11222
AFA Details: AA1/11222/02/221124/106391 Valid till 22.11.2024

Place: Mumbai
Date: 31-07-2024

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Sd/-

Manoj Kumar Agarwal

Interim Resolution Professional

Point Developers Private Limited (Under CIRP)

IBBI Registration No: IBB/IPA-001/IP-P00714/2017-2018/11222

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Date: 31/07/2024

Place: Mumbai

फॉर्म ए

सार्वजनिक उद्घोषणा

(भारतीय नादारी आणि दिवाळखोरी मंडळ,
कॉर्पोरेट व्यक्तीसाठी नादारी विभेदन प्रक्रिया) विनियमन २०१६ च्या नियम ६ अंतर्गत
पॉईंट डेव्हलपर्स प्रायव्हेट लिमिटेडच्या धनकोंचे लक्ष वेधण्यासाठी

१	कॉर्पोरेट कर्जदाराचे नाव	पॉईंट डेव्हलपर्स प्रायव्हेट लिमिटेड
२	कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख	२२-०२-२०११
३	प्राधिकारी ज्यांच्या अंतर्गत कॉर्पोरेट कर्जदाराची स्थापना/नोंदणी करण्यात आली आहे.	कंपनी निबंधक, मुंबई
४	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्र. / मर्यादित दायित्व ओळख क्र.	U45202MH2011PTC213880
५	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (असल्यास) पत्ता	कार्यालय क्र. ५०५, बिजनेस पॉईंट, डी. के. संधु मार्ग, साईबाबा मंदिराच्या समोर, चेंबूर, मुंबई - ४०००७१.
६	कॉर्पोरेट कर्जदाराच्या संबंधात दिवाळखोरी प्रारंभाची तारीख	२६-०७-२०२४ (२९-०७-२०२४ रोजी आदेश प्राप्त झाला)
७	नादारी विभेदन प्रक्रिया बंद होण्याची अनुमानित तारीख	२२-०१-२०२५ (आदेशाच्या तारखेपासून)
८	अंतरिम विभेदन व्यवसायिक म्हणून कार्यरत नादारी व्यवसायिकाचे नाव आणि नोंदणी क्रमांक	नाव : मनोज कुमार अगरवाल नोंद. क्र. : IBB/IPA-001/IP-P00714/2017-2018/11222
९	मंडळाकडे नोंदणीकृत असल्यानुसार, अंतरिम विभेदन व्यवसायिक म्हणून कार्यरत नादारी व्यवसायिकाचा पत्ता आणि ई-मेल	बी ८३, अंधेरी ग्रीन फिल्ड टॉवर सीएचएस लिमिटेड, जोगेश्वरी विक्रोळी लिंक रोड, पुनम नगर जवळ, अंधेरी पूर्व, मुंबई - ४०० ०९३. ईमेल : ipmanoj.agarwal@gmail.com
१०	अंतरिम विभेदन व्यवसायिकासोबत संपर्कासाठी वापरण्यात येणारा पत्ता आणि ईमेल	बी ८३, अंधेरी ग्रीन फिल्ड टॉवर सीएचएस लिमिटेड, जोगेश्वरी विक्रोळी लिंक रोड, पुनम नगर जवळ, अंधेरी पूर्व, मुंबई - ४०० ०९३. ईमेल : cirp.pdpl@gmail.com
११	दावे सादर करण्याची अंतिम तारीख	१२-०८-२०२४ (पावती प्राप्त झाल्याच्या तारखेपासून)
१२	अंतरिम विभेदन व्यवसायिकाद्वारे निर्धारित, सेक्शन २१ च्या उप - सेक्शन (६ए) च्या कलम (बी) अंतर्गत काही असल्यास, धनकोंचे प्रवर्ग	सादर सार्वजनिक उद्घोषणेच्या तारखेला अंतरिम विभेदन व्यवसायिकाकडे (आयआरपी) उपलब्ध माहितीच्या आधारे, आयआरपीद्वारे धनकोंच्या प्रवर्गाची पुष्टी नाही. पुढे येणाऱ्या तारखांना असा प्रवर्ग अभिज्ञात/पुष्टी झाल्यास अशा प्रवर्गासाठी अधिकृत प्रतिनिधीच्या नियुक्तीसाठी आयआरपी सूचना वितरीत करतील.
१३	प्रवर्गांमध्ये धनकोंचे अधिकृत प्रतिनिधी म्हणून काम करण्यासाठी अभिज्ञात नादारी व्यवसायिकाचे नाव (प्रत्येक प्रवर्गासाठी तीन नाव)	
१४	(अ) संबंधित प्रपत्र आणि (ब) अधिकृत प्रतिनिधींचा तपशील येथे उपलब्ध आहे :	वेब लिंक : (अ) संबंधित प्रपत्र येथे उपलब्ध http://ibbi.gov.in/downloadform.html आणि (ब) लागू नाही.

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरणाद्वारे पॉईंट डेव्हलपर्स प्रायव्हेट लिमिटेडची कॉर्पोरेट नादारी विभेदन प्रक्रिया २६-०७-२०२४ रोजी प्रारंभ करण्याचा आदेश दिला (२९.०७-२०२४ रोजी आदेश प्राप्त झाला).

पॉईंट डेव्हलपर्स प्रायव्हेट लिमिटेडच्या धनकोंना, याद्वारे त्याचे दावे पुराव्यांसोबत १२-०८-२०२४ रोजी किंवा तत्पूर्वी अंतरिम विभेदन व्यवसायिकांकडे त्यांच्या मुद्दा क्र. १० समोर नमूद पत्त्यावर सादर करण्यासाठी आमंत्रित करण्यात येत आहे.

वित्तीय धनकोनी त्यांच्या पुराव्यांसोबतचे दावे केवळ इलेक्ट्रॉनिक साधनाद्वारे प्रस्तुत करावेत. अन्य सर्व धनको त्यांचे पुराव्यांसोबतचे दावे व्यक्तीशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक साधनांद्वारे सादर करू शकतील.

मुद्दा क्र. १२ समक्ष नमूद अनुसार, प्रवर्ग संबंधित वित्तीय धनको, प्रवर्गाचे अधिकृत प्रतिनिधी (विशिश्ट प्रवर्ग) म्हणून कार्य करण्यासाठी मुद्दा क्र. १३ समक्ष सुचिबद्ध तीन नादारी व्यवसायिकाकडून त्यांच्या अधिकृत प्रतिनिधीची निवड प्रपत्र सीए मध्ये दर्शवतील-लागू नाही.

खोटा किंवा दिशाभूल करणारा दाव्याचा पुरावा सादर केल्यास दंडात्मक कारवाई करण्यास पात्र राहील.

सही/-

मनोज कुमार अगरवाल

अंतरिम विभेदन व्यवसायिक

पॉईंट डेव्हलपर्स प्रायव्हेट लिमिटेड

दिनांक : ३१/०७/२०२४

आयबीबीआय नोंदणी क्र. : IBB/IPA-001/IP-P00714/2017-2018/11222

स्थळ : मुंबई

एएफए तपशील : अअ१/११२२२/०२/२२११२४/१०६३९१ वैधता २२.११.२०२४ पर्यंत